

Higher Grades to 'Hawker and Beggar Checkers'

3692. **SHRI PUNDALIK HARI DANWE:** Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the allotment of higher grades of pay to 'Hawker & Beggar Checkers' in the Commercial Department of Railways is pending before the Government and G.M. (Bombay V.T.) since last twelve years and more;

(b) what are the reasons for the delay of decision; and

(c) when the final decision shall be taken?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) This category of staff has been demanding a higher scale since 1964.

(b) and (c). Hawker and Beggar Checkers are in class IV and have been allotted the revised scale of Rs. 210—270. There is no justification for allotting them the higher Class III scale of Rs. 260—400 applicable to Ticket Collectors. However, as this category has no scope for further advancement, the possibility of creating

a 20 per cent selection grade is under consideration.

Representations from Maharashtra Bar Council

3693. **SHRI PUNDALIK HARI DANWE:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply given to the Unstarred Question No. 1245 regarding Representations from Chairman, Maharashtra Bar Council (Bombay) on 21st June 1977 and state:

(a) whether Government have taken action on the ten representations received during a period of October, 1974 to May, 1977 from the Chairman of Maharashtra Bar Council, Bombay;

(b) if so, when and the nature thereof; and

(c) if not, what are the reasons for long delay and when the action is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NAR SINGH YADAV): (a) to (c). Particulars of the ten representations received from the Chairman, Bar Council of Maharashtra are as under:

S. No.	Date	Name of Chairman	Brief contents of the Representations.	Action taken/Remarks.
1	2		3	4
1.	3-2-75	Sh. J. H. Dalal	Request for grant of financial aid to undertake legal aid scheme framed by the State Bar Council. The representations was addressed to the Law Minister.	These were replied vide our letter No. 6(2)/75-I.C. dt. 29-9-75 stating that this Ministry had no funds from which grants would be made to the Bar Council of Maharashtra. However the
2.	19-2-75	Do.	Representations addressed to the Finance Minister on the above subject.	general question of giving legal aid to the poor is currently under consideration in the light of the Bhagwati
3.	14-7-75	Do.	Representations addressed to the Prime Minister on the above subject.	Committee's recommendations which are under examination of the Government.

1	2	3	
4. 22-10-74	Sh. J.H. Da'al	Request to bring into force Section 30 of the Advocates Act, 1961.	This matter is still under examination in consultation with the Supreme Court and concerned other Ministries of the Government.
5. 24-2-75	Do.	Representation addressed to the Law Minister on the above subject.	
6. 14-10-76	Sh. B. N. Deshmukh	Request for the amendment of Section 8 of the Advocates Act, 1961 so as to provide that the term of the Bar Council should be six years instead of the existing term of 4 years.	Sec. 8 of the Act has been amended by Advocates Amendment Ordinance, 1977, making the term of the Bar Council one of five years for the existing 4 years. The Ordinance will be replaced by an Act. The Advocates (Amendment) Bill, 1977 has already been passed by both the Houses and is awaiting the assent of the President.
7. 19-11-76	Sh. R.W. Adik.	Representation on the above subject.	
8. 2-5-77	Do.	Representation on the above subject.	
9. 29-12-76	Sh. R. W. Adik.	Consequent on the abolition of the dual system by the Advocates (Amendment Act), 1976, the Bombay High Court has amended its Original Side Rules. The Chairman, Bar Council is objecting to the amendment of the Original Side Rules. This representation was addressed to the Law Minister.	No action is being taken by the Government as in this matter action can be taken only by the High Court of BOMBAY.
10. 31-12-76	Do.	This representation was addressed to Sh. Om Mehta, former State Minister, Ministry of Home Affairs, on the same lines.	

Trade Mark of Bharat Refineries in Devnagari

3694. SHRI PUNDALIK HARI DANWE: Will the Minister of PETROLEUM AND CHEMICALS AND FERTILIZERS be pleased to refer to the reply given to Unstarred Question No. 4052 on trade mark of Bharat Refineries on 19th July, 1977 and state:

(a) whether Government have taken a final decision in the matter of the trade mark of Bharat Refineries in Devnagari;

(b) if so, when; and

(c) if not, the reasons of the delay and now when it shall be taken?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI JANESHWAR MISHRA): (a) to (c). M/s. Bharat Petroleum Corporation Limited (formerly Bharat Refineries Limited) have selected in November, 1977 an "Emblem" which has no script on it. They have also selected "Bharat Petroleum" as their Logo which will be used both in the Roman and Devnagari script.

Progress shown by Public Sector Refineries

3695. SHRI D. B. CHANDRE GOWDA: Will the Minister of PETROLEUM